

and the comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-4495/79.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS, AND ANNUAL REPORTS ETC. OF NATIONAL LABOUR INSTITUTE, NEW DELHI FOR 1977/78

Statements showing action taken by Government on various assurances, etc. giving by Ministers, and Annual Reports etc. of National Labour Institute, New Delhi for 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI Larang Sai): I beg to lay in the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha:

- (i) Statement No. XIII—
Sixteenth Session, 1976 Fifth Lok Sabha
- (ii) Statement No. XVI—
Second Session, 1977
- (iii) Statement No. XIV—
Fourth Session, 1978.
- (iv) Statement No. VII—
Fifth Session, 1978. Sixth Lok Sabha
- (v) Statement No. IV—
Sixth Session, 1978.
- (vi) Statement No. II—
Seventh Session, 1979.

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(2) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi for the year 1977-78 along with the Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-4499/79.]

NOTIFICATION UNDER METRO RAILWAYS (CONSTRUCTION OF WORKS) ACT

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Metro Railways (Construction of Works) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 172 in Gazette of India dated the 3rd February, 1979, under sub-section (3) of section 44 of the Metro Railways (Construction of Works) Act, 1978. [Placed in Library. See No. LT-4500/79.]

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MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Kosangas Company (Acquisition of Undertaking) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 15th May, 1979, agreed without any amendment to the Parel Investments and Trading Private Limited and Domestic Gas Private Limited (Taking Over of Management) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 30th April, 1979."
- (iii) "In accordance with the provisions of rule 127 of